MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS

N O T I F I C A T I O N

Imphal, the 20th January, 2026

RRDP-27/2/2025-DP-DP :- In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India and other powers enabling him in this behalf, the Governor of Manipur is pleased to make the following rules further to amend the Manipur Health Services Rules, 1982 namely-

1. **Short title and commencement**. —

(i) These Rules may be called "Manipur Health Services (Amendment) Rules, 2026".

(ii) These Rules shall come into force from the date of their publication in the Official Gazette.

2. **Substitution of Rule 13A:** For Rule 13A of the Manipur Health Services Rules, 1982, the following shall be substituted, namely,—

"*13A. Training*:-

(1) A person appointed to the MHS Service may be considered for sponsorship with entitlement of Study Leave against Sponsored Category seats and also for permission with entitlement of Extra Ordinary Leave against Open Category seats for undergoing higher Post Graduate Medical Courses for a maximum of 3(three) years duration subject to the following conditions:

i. *He/she has completed 2 (two) years regular service (including the period of probation);*
ii. *He/she may be sponsored for PG studies against sponsored Category seats or he/she may be given permitted for PG studies against Open Category Seats only for PG Qualifications included in the Annexure to Schedule II to Manipur Health Service Rules, 1982 as amended from time to time & are in actual demand or in shortage in the service. Recommendation and issue of sponsorship certificate or "NOC" for the PG studies may be strictly adhered to the assessed needs.*
iii. *Upon selection, he/she may be sponsored or permitted for the PG medical courses if the total number of members of the service, including the applicant, is equal or below the total number of sanctioned Training Reserve Posts;*
iv. *He/she has executed a service BOND undertaking to compulsorily serve the Government for a period of 5 (five) years in respect of the member nominated against sponsored category seats with study leave entitlement or, a service BOND undertaking to*

compulsorily serve the Government for a period of 3(three) years in respect of the member permitted against Open Category seats with entitlement of Extra-Ordinary Leave from the date of returning to duty after completion of PG studies,

v. *He/she is not due to reach the age of superannuation from Government service before compulsorily serving the Government for a period equivalent to the service BOND period from the expected date of returning to duty after completion of the Post Graduate Medical Course;*

vi. *The bond amount shall be equivalent to the total gross salaries actually drawn by the member nominated against sponsored category seats with Study leave entitlement or, the total gross salaries that would be drawn by the leave substitute of member permitted/selected against Open Category seats with Extra-Ordinary Leave entitlement;*

vii. *Any failure to pay the payable BOND amount in time shall invite payment of the amount with interest for the period of delay in payment @ saving bank deposit interest rates.*

(2) A Member of the Service, who has availed 3 (three) years Study leave or Extra-Ordinary Leave as the case may be for completing PG studies as a sponsored candidate or non-sponsored candidate, may also be considered for sponsorship for study leave or for permission with entitlement of Extra Ordinary Leave against Open Category seats for pursuing Post Doctoral–Super-specialist medical courses or Medical Ph.D programme in subject/specialty for a maximum of 3 (three) years subject to the following conditions :

i. *He/she has rendered 2 (two) years continuous service under the Government after returning from previous P.G. studies.*

ii. *He/she may be sponsored against sponsored category or permitted against open category seats only for PG Qualifications included in the Annexure to Schedule II to Manipur Health Service Rules, 1982 as amended from time to time & are in actual demand or in shortage in the service. Recommendation and issue of sponsorship certificate or NOC for the super-specialist courses may be strictly adhered to assessed needs;*

iii. *Upon selection, he/she may be sponsored or permitted for the super-specialist courses if the total number of members of the service, including the applicant, is equal or below the total number of sanctioned Training Reserved Posts.*

iv. *He/she has executed a service **BOND** undertaking to compulsorily serve the Government for another period of 5 (five) years in respect of the member nominated against sponsored category seats with study leave entitlement or, a service **BOND** undertaking to compulsorily serve the Government for another period of 3(three) years in respect of the member permitted/selected against Open Category seats with entitlement of Extra-Ordinary Leave from the date of returning to duty after completion of the Post Doctoral Super-specialist medical course. And, this compulsory service BOND period shall be in addition to the service BOND period remaining to be rendered after returning from the earlier P.G. studies.*

v. *He/she is not due to reach the age of superannuation from Government service before compulsorily serving the Government for a period equivalent to the cumulative service BOND period for previous P.G. studies and ensuing Post Doctoral Super-speciality studies after returning from the Post-Doctoral Super-specialist studies.*

vi. *The BOND amount shall be equivalent to the total gross salaries actually drawn by the member nominated against sponsored category seats and completed the course on study leave or, total gross salaries that would be drawn by the leave substitute of member*

permitted/selected against Open Category seats and completed the course on extra-ordinary leave.

vii. *If he/she fails to render the full cumulative period of compulsory service BOND after returning from the Post Graduate Super-specialist course, he/she shall pay 1.5 (one and half) times the Bond amount.*

viii. *Any failure to pay the payable BOND amount in time shall invite payment of the amount with interest for the period of delay in payment @ saving bank deposit interest rates.*

Note:-"Higher" study implies undergoing a post graduate medical course that is a level above the highest medical qualification, as the case may be, of the member of the Service."

3. Substitution of Schedule I:- The existing Schedule I to Manipur Health Services Rules, 1982 as amended from time to time shall be substituted by the following:-

Schedule-I

Authorized Strength

Grade	Particulars	No. of Post	Total	Permanent	Temporary
Spl. Grade	1. Director of Medical & Health Services 2. Director of FW 3. Officer on Special Duty	1 1 1	3	1	2
Grade-I	Addl. Director of Medical & Health Services	4	14	13	1
	Addl. Director of FW	2			
	Consultant	7			
	Medical Superintendent, JNH	1			
Grade-II	Joint Director of Medical and Health	4	138	47	91
	Joint Director of FW	3			
	Chief Medical Officer	9+7=16			
	Medical Supdt.. District Hospitals, CHC	7+1=8			
	Stale Programme Officer	5			
	Principal. RHAFW Training Centre	1			
	Sr. Specialist	95+6=101			
Grade-III	Dy. Director (Allopathy)	15	627	246	381
	Dy. Medical Superintendent	2			
	Sr. Medical Officer (Allopathy)	139			
	District Programme Officer	76			
	MLCD (Medl. Lecturer-cum-Demonstrator)	1			
	Epidemiologist	1			

	Specialist in General Surgery	27+3= 30			
	Specialist in Medicine	27+3= 30			
	Specialist in Obs. & Gynae.	27+3= 30			
	Specialist in Paediatric	27+3= 30			
	Specialist in Anesthesiology	27+3= 30			
	Specialist in Ophthalmology	23+3 = 26			
	Specialist in Dermatology	11			
	Specialist in Orthopaedics	11			
	Specialist in Radiology	11			
	Specialist in ENT	15			
	Specialist in Pathology	27			
	Specialist in Microbiology	9			
	Specialist in Biochemistry	9			
	Specialist in Psychiatry	15			
	Specialist in Forensic Medicine	9			
	Specialist in Pharmacology	3			
	Specialist in Community Med/ Social &Prevention Med/ Public Health/ Epidemiology	30			
	Specialist in Maternity & Child Welfare/ Child Health	7			
	Specialist in Health Education/ Family Medicine	2			
	Specialist in Physical Medicine and Rehabilitation	2			
	Specialist in Sport Medicine	2			
	Specialist in Anatomy	2			
	Specialist in TB & Chest	4			
	Specialist in Health Admn./ Hospital Admn.	2			
	Specialist in Radiotherapy	1			
	Specialist in Immuno Hematology/ Blood Transfusion	11			
	Specialist in Neurology	1			
	Specialist in Endocrinology	2			
	Specialist in Neurosurgery	*2*			
	Specialist in Radiation Medicine/ Nuclear Medicine	1			
	Specialist in Cardiology	1			
	Specialist in Gastro Enterology	1			
	Specialist in Medical Oncology	1			
	Specialist in Neonatology	1			
	Specialist in Nephrology	1			

	Specialist in Rhematology	1			
	Specialist in Cardiothoracic Surgery/ Vascular Surgery	2			
	Specialist in Urology	2			
	Specialist in Paediatric Surgery	2			
	Specialist in Plastic Surgery	2			
	Specialist in Surgical Oncology	2			
	Specialist in Surgical Gastro Entrology	2			
	Buffer Post for Specialist/Super Specialist	5			
	Sr. Medical Officer(AYUSH)	1			
	Specialist (AYUSH)	4			
Grade-IV	Medical Officer	1232	1395	160	1235
	Medical Officer (AYUSH)	163			
Sub-Grand Total of MHS Gr.(Sp. Grd+ I+lI+III+IV)		2177 (3+14+138+627+1395)			

Reserve posts	No. of posts
Leave Reserve @ 10% of 1395	140
Training Reserve @ 15% of 1395	209
Deputation Reserve @ 11% of 1395	153
Total	502
Grand Total (Sp. Grd+ I+lI+III+IV + Reserve posts)	2679 (2177 + 502)

MAYENGBAM RANJEETA DEVI,
Under Secretary (DP),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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